

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **16.02.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/CP/CA No	:	IBA/1171/2019
NAME OF PETITIONER	:	LCS Corporation Services Pvt Ltd
NAME OF RESPONDENT	:	
SECTION	:	Sec 10 of IBC, 2016

ORDER

Ld. Counsel for the Petitioner Ms. Ranjana G is present through video conferencing mode. None appears for the Respondent.

Ld. Counsel for the Petitioner represents that to approach this Tribunal under section 10 of the IBC 2016 same is backed by board resolution as well as special resolution as passed by the Shareholders with the requisite majority. However, upon query posed by the Tribunal as to whether the explanatory statement in relation to the special resolution passed has been filed, Ld. Counsel for the Petitioner represents that the same has not been done and the same will be filed, if an opportunity is given.

In the circumstances, the Petitioner is directed to file the list of Shareholders and notice sent to the Shareholders annexing the explanatory statement and their attendance register along with full copy of minutes of the EOGM.

Further, the Petitioner is also directed to file the intimation to RoC of passing of the special resolution in addition to the Master Data of the Corporate Debtor be also duly filed as of today.



Since it is brought to the notice of this Tribunal that based on defaults which has arisen in relation to the payment to the Financial Creditors in respect of inter-corporate deposits availed by the Company, we direct the Petitioner also submit adequate proof in relation to the resolution passed by the Board for availing the ICD as well as the documents backing the finance (ICD) as availed from the Corporate Entity of which default has been committed. Let all the above documents be filed within a period of two weeks' from today.

Post this matter on **29.03.2021.**

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

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